

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.111
IB-463/ND/2022
IA/1450/2024

IN THE MATTER OF:

Mr. Ashok Chand Srivastava and Ors.

...PETITIONER

Vs.

M/s. Three C Properties Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Gaurav Mitra, Adv. Sonam
Sharma, Adv. Damini Srestha, Adv.
Ishan Roy Chowdhary, Adv, Rehan
Verma.

For the Petitioner/FC

:Mr. Kumar Mihir, Adv

For the Respondent/Corporate Debtor

:Adv. Raj Kamal, Adv. Aseem Atwal.

ORDER

IA/1450/2024

This is an application filed under Section 60 (5) of IBC read Rule 11 of NCLT Rule, 2016 to place on record certain judgments/orders passed by Hon'ble Supreme Court, High Court of Delhi, and High Court of Allahabad for consideration in IA/6245/2023, IA/3962/2022 in CP(IB) 463/2022.

Heard the Ld. Counsel for the Petitioner. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **16.04.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)